

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3957
ANSWERED ON:26.08.2011
PROPOSALS BEFORE NCPSEW
Chavan Shri Harischandra Deoram

Will the Minister of FINANCE be pleased to state:

- (a) role of National Committee for Promotion of Social and Economic Welfare (NCPSEW);
- (b) the number of project proposals registered, sanctioned, rejected alongwith the reasons therefor during the last three years and current year; and
- (c) the number of proposal pending alongwith reasons for pendency and time by when the proposals are likely to be sanctioned, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANMANICKAM)

(a) The role of the National Committee for Promotion of Social and Economic Welfare (NCPSEW) is enumerated under the provisions of Section 35 AC of Income Tax Act, 1961 read with Rule 11-F to 11-O of the Income Tax Rules, 1962 and is (i) to approve the associations and institutions for the purpose of carrying out any eligible project or scheme; and (ii) to recommend to the Central Government projects and schemes of any company including a public sector company, a local authority or an approved association or institution, for being notified as eligible projects or schemes for the purposes of section 35AC of the Income Tax Act, 1961.

(b) The State/Union Territory wise details of registered, sanctioned and rejected project proposals of institutions/associations for the period from 01.04.2007 to 31.07.2011 (including the current year) are enclosed at Annexure-I. The National Committee for Promotion of Social and Economic Welfare grants approval and recommends the projects /schemes which fall within the guidelines laid down under the Rule 11-J, 11-K and 11-L of the Income Tax Rule, 1962 and where the projects/schemes do not fall under the guidelines laid down under the Rule 11-J, 11-K and 11-L of the Income Tax Rule, 1962, they are not considered as fit for approval under the provisions of section 35 AC of the Income Tax Act, 1961.

(c) As on 23.07.2011, the pendency in National Committee for disposal of proposals is NIL. The time taken by the National Committee for deciding an application depends upon the receipt of the complete information in all respect from the applicant. It normally takes three to four months for disposal of a complete application as the Committee only meets periodically to grant or reject its approval to the proposals.